

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2003
ANSWERED ON:08.03.2013
CASES REFERRED TO BIFR
Gaddigoudar Shri P.C.

Will the Minister of FINANCE be pleased to state:

- (a) the criteria fixed for referring cases to Board for Industrial and Financial Reconstruction (BIFR);
- (b) the number of cases referred during the last three years, State/UT-wise;
- (c) the number of cases on which decisions have been taken and cases for which the approval is pending during the same period, State./UT-wise; and
- (d) the reasons for the pendency of such cases alongwith the steps taken/being taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) In terms of Section 15 of Sick Industrial Companies(Special Provisions) Act, 1985, when an industrial company has become a sick industrial company, the Board of Directors of the company, shall, within sixty days from the date of finalization of the duly audited accounts of the company for the financial year as at the end of which the company has become a sick industrial company, make a reference to the Board for Industrial and Financial Reconstruction (BIFR) for determination of the measures which shall be adopted with respect to the company. If the Board of Directors has sufficient reasons even before such finalization to form the opinion that the company has become a sick industrial company, the Board of Directors shall, within sixty days after it has formed such opinion, make a reference to the BIFR for the determination of the measures which shall be adopted.with respect to the company.

(b)to (d): State-wise/UT-wise cases referred to BIFR during last three years together with their status is annexed. As regards suggesting various measures for revival of sick Public Sector Enterprises (PSEs), such sick companies in which the Rehabilitation Scheme is under implementation their respective Monitoring Agency (MA) on behalf of BIFR overseas and monitors the progress of the Rehabilitation Schemes. Modifications to the Scheme if any are periodically carried out to ensure the successful implementation of the scheme and in the best interest of sick company and its creditors.